

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 212
(IB)-917(ND)2019
IA-276/2024, IA-355/2021, CA-26/2023

IN THE MATTER OF:

M/s. Ved Contracts Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. RG Infra Build Pvt. Ltd. ... Respondent

Under Section: 9 of IBC, 2016 (Liq.)

Order delivered on 29.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Adv. Kumar Anurag Singh, Adv. Zain Khan

For the Liquidator : Adv. Mohit Nandwani along with Adv. Rakesh Kr.
Jain

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-355/2021, CA-26/2023: Ld. Counsel for the Respondents submitted that the arguments are to be advanced by Mr. P Nagesh, Ld. Sr. Counsel and prayed for an adjournment. The Board is being heavy the request for pass over cannot be entertained. Let the matter be listed on 06.05.2024 on top of the board.

IA-276/2024: List on 06.05.2024.

In the meantime, the Ld. Counsel for the Liquidator will extend requisite co-operation to the Respondents in IA in the matter of uploading of their reply on case information system.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)